

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 48/82-ALC4/2010 MEETING DATE : 01.03.2011

The Meeting No.48/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 01.03.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No.B-403	M/S VHB Medi Sciences Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/050/00021/AM11/DES-III
Meeting Date:01.03.2011	RA F.No.03/95/040/00015/AM11
Adv.Lic.No.0310569153 dated 12.04.2010	
Committee considered case as per agenda and observed that the norms has already been fixed correctly on the basis of SION for Injections and there is no justification for enhancement in the quantity of inputs. Accordingly, it was decided to reject the case.	

Case No.B-404	M/S FMC India Pvt. Ltd.			
Norms Committee Meeting No.48/11	F.No.01/82/050/00776/AM09/DES-III			
Meeting Date:01.03.2011	RA F.No.07/24/040/00192/AM09			
Adv.Lic.No.0710058651 dated 22.07.2008				
Committee considered case as per agenda and observed that the firm has got the description of import and export items and their quantities vide Amendment Sheet No.2 dated 25.08.2008. Committee, in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N. Hexyl Lithium 33% dissolved in Hexane (Containing 40000 kgs. N Hexyl Lithium dissolved in 81212 kg Hexane)	121212 kgs.	1.	Manufacturing Intermediate n Hexyl Lithium in Hexane (35% n Hexyl Lithium 65% Hexane)-40000 kgs of n Hexyl Lithium dissolved in 74286 kgs of Hexane	114286 kgs.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-405	M/S MSN Pharma Pvt. Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/050/00191/AM11/DES-III
Meeting Date:01.03.2011	RA F.No.09/24/040/00039/AM11
Adv.Lic.No.0910041949 dated 06.05.2010	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.35011/131/2010-PI (Norms) dated 25.11.2010 and O.M. No.35011/398/2009-PI (Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.		Qty. allowed
Montelukast Sodium	1 kg	1.	[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol OR a-[3-[2-(7-Chloro-2-Quinoliny)]Ethenyl]Phenyl]-2-(1-Hydroxy-1-Methylethyl)-,[S-(E)]-Benzenepropanol	1.424 kg
		2.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	1.00 kg

Decision taken in NC meeting No.8/82 dated 25.05.2010 vide2/8/82 stands withdrawn.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-406	M/S Gopinath Chem-Tech Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/050/01215/AM10/DES-III
Meeting Date:01.03.2011	RA F.No.08/24/040/00313/AM10
Adv.Lic.No.0810087248 dated 11.03.2010	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008/Ch.II dated 17.01.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
4-Sulpho Hydrazone (BECA)	1 kg	1.	Toluene	2.140 kg
		2.	Sodium Nitrite	0.558 kg
		3.	Caustic Soda Flakes or Caustic Soda Lye (100% Real basis)	2.790 kg
		4.	Soda Ash	2.880 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-407	M/S Enaltec Labs Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/050/00998/AM10/DES-III
Meeting Date:01.03.2011	RA F.No.03/94/040/00732/AM10
Adv.Lic.No.0310548785 dated 02.12.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 to read as “1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid Ethyl Ester – 98% Min.” and import item No.2 to read as “_(S,S)_-2,8-Diazabicyclo (4,3,0) Nonane” without any other change in the decision taken in 46/82 meeting held on 09.02.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-408	M/S Privi Organics Ltd.
Norms Committee Meeting No.48/11	F.No.01/83/050/00265/AM07/DES-III
Meeting Date:01.03.2011	RA F.No.03/95/040/00272/AM07
Adv.Lic.No.0310383683 dated 08.06.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Gamma Methyl Ionone” for regularization purpose without any other change in the decision taken in 33/11 meeting held on 16.11.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-409	M/S Arch Pharma Labs.			
Norms Committee Meeting No.48/11	F.No.01/82/050/01429/AM10/DES-III			
Meeting Date:01.03.2011	RA F.No.03/94/040/00871/AM09			
Adv.Lic.No.0310498562 dated 17.12.2008				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
(1S,3aR,6aS)-tert-Butyl Octahydrocyclopenta[C] Pyrrole-1-Carboxylic Acid Oxalate	1 kg	1.	3-Azabicyclo[3.3.0] Octane Hydrochloride	1.888 kg
		2.	CDX 656 Mono Amine Oxygenase (CDX 656 Lyophilised Enzyme (Powder)	0.21 kg
		3.	Catalase 25L (Enzyme)	0.100 kg
		4.	Tert-Butyl Acetate	4.18 kg
		5.	Isopropanol	3.792 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.A-81	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01023/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-82	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01024/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-83	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01025/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-84	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01027/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-85	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01072/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-86	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01076/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-87	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01080/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-88	M/S Divis Laboratories Ltd.
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Norms Committee Meeting No.48/11	F.No.01/82/162/01081/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-89	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01082/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-90	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01083/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-91	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01084/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-92	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01085/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-93	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01086/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-94	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01087/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-95	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01088/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-96	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01089/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-97	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01090/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-98	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01091/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-99	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01092/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-100	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01093/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-101	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01094/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-102	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01095/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-103	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01096/AM11/DES-III
Meeting Date:01.03.2011	

Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.

Case No.A-104	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01097/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-105	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01098/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-106	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01099/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-107	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01100/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-108	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01101/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-109	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01102/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-110	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01105/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-111	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01106/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-112	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01107/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-113	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01108/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-114	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01109/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-115	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01110/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-116	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01111/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-117	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01104/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-118	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01103/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-119	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01026/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-120	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01028/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-121	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01021/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-122	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01022/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-123	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01079/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-124	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01077/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-125	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01078/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-126	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01073/AM11/DES-III

Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-127	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01074/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

Case No.A-128	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/162/01075/AM11/DES-III
Meeting Date:01.03.2011	
Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.	

1

Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate	5.14 kg
		2.	Tetra Hydro Furan	4.609 kg
		3.	Methylene Dichloride	6.285 kg
		4.	N-Acetyl Cytosine	7.46 kg
		5.	Trimethyl Silyl Trifluoromethane Sulfonate	8.358 kg
		6.	Methanol	6.285 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:15.03.2011
	Decision :Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He explained that they had furnished the complete information, but one page of the information was missed. He again supplied			

the complete information including yield achieved by them.

After detailed deliberations, it was decided to forward a copy of reply received from the representative of the firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.

3

Case No.:146/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
HQ File :01/82/050/01345/AM11/	RLA File :09/24/040/00461/AM09/	Lic.No/Date:0910039053 20.08.2009	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Sterile Ampicillin Sodium + Sulbactam Sodium (2:1)	1 kg	1.	6-Amino Penicillanic Acid (6-APA)	0.476 kg
		2.	Acetone	0.338 kg
		3.	Acetonitrile	0.9494 kg
		4.	D(-) Alpha Phenyl Glycine Base	0.350 kg
		5.	Ethyl Aceto Acetate	0.314 kg
		6.	Iso Propyl Alcohol	1.602 kg
		7.	Methylene Chloride	0.63 kg
		8.	Pivoly Chloride	0.283 kg
		9.	Sodium Thiocyanate	0.200 kg
		10.	Triethylamine	0.015 kg
		11.	Sulbactam Acid	0.328 kg
		12.	Potassium Carbonate	0.1495 kg
		14.	Activated Carbon	0.023 kg
		15.	Aluminium Canisters 20 Ltrs. (10 kg capacity)	As per packing Policy
		16.	High Speed Diesel	As per Fuel Policy

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:29.03.2011
	Decision :Committee decided to defer the case for 29.03.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 08.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg
		2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg
		3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:15.03.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for NOC. Accordingly, case was deferred for 15.03.2011.			

7	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
9-Deoxo-9A-Aza-9A-Hemoerythromycin A (Azithromycin Amine)	1 kg	1.	Erythromycin Thiocyanate	1.64 KGA

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	
	Decision : Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He gave the copy of DML to the Committee, but in the DML, the specific name of the export product was not mentioned. Committee also observed that the export product is not a drug item. The firm furnished Certificate of Analysis.			

After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to ratify norms for only regularization purpose under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C 95% (Feed Grade)	21000 kg	1.	Ascorbic Acid Vit. C	21150 kg
		2.	Di Calcium Phosphate Feed Grade	1020 kg

The above decision of NC is for this licence only and no repeat licence is to be issued.

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:29.03.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/72/2010-PI (Norms) dated 01.10.2010, decided to call for technical details as per Appendix 33 from the firm. Accordingly, case was deferred for 29.03.2011.			

10	Case No.:6/26/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00824/AM11/	RLA File :09/24/040/00567/AM10/	Lic.No/Date:0910042108 25.05.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 30/82 meeting held on 26.10.2010.			

11	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer the case for 26.04.2011 for comments of Department of Pharmaceuticals..			

12	Case No.:8/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00826/AM11/	RLA File :09/24/040/00060/AM11/	Lic.No/Date:0910042112 25.05.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer the case for 26.04.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:21/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00839/AM11/	RLA File :09/24/040/00550/AM10/	Lic.No/Date:0910042135 25.05.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1 kg	1.	Penicillin G-Potassium First Crystal	2.81 kg
		2.	Acetone	1.971 kg
		3.	Isopropyl Alcohol	0.66 kg
		4.	Dimethyl Formamide	1.314 kg
		5.	Methylene Chloride	3.29 kg
		6.	2 Mercapto Benzo Thiazole	0.511 kg
		7.	Methanol	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

14

Case No.:14/31/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved																									
HQ File :01/82/050/00939/AM11/	RLA File :09/24/040/00086/AM11/	Lic.No/Date:0910042201 01.06.2010																										
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																												
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>S.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="6">Gemcitabine Hcl</td><td rowspan="6">1 kg</td><td>1.</td><td>2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate</td><td>5.14 kg</td></tr><tr><td>2.</td><td>Methane Sulfonyl Chloride</td><td>2.89 kg</td></tr><tr><td>3.</td><td>Iso Propyl Alcohol</td><td>10.53 kg</td></tr><tr><td>4.</td><td>Hexamethyl Disilazane</td><td>1.28 kg</td></tr><tr><td>5.</td><td>Methanol</td><td>1.60 kg</td></tr><tr><td>6.</td><td>Acetone</td><td>5.05 kg</td></tr></table>				Export product	Exp. Qty.	S.No.	Import items	Qty. allowed	Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate	5.14 kg	2.	Methane Sulfonyl Chloride	2.89 kg	3.	Iso Propyl Alcohol	10.53 kg	4.	Hexamethyl Disilazane	1.28 kg	5.	Methanol	1.60 kg	6.	Acetone	5.05 kg
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed																								
Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate	5.14 kg																								
		2.	Methane Sulfonyl Chloride	2.89 kg																								
		3.	Iso Propyl Alcohol	10.53 kg																								
		4.	Hexamethyl Disilazane	1.28 kg																								
		5.	Methanol	1.60 kg																								
		6.	Acetone	5.05 kg																								
RA concerned may take further necessary action as per above decision of NC.																												

15	Case No.:77/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01276/AM11/	RLA File :09/24/040/00512/AM10/	Lic.No/Date:0910042212 02.06.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

16	Case No.:83/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01282/AM11/	RLA File :09/24/040/00444/AM09/	Lic.No/Date:0910042211 02.06.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011for comments of Department of C&PC.			

17	Case No.:147/40/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01346/AM11/	RLA File :09/24/040/00072/AM11/	Lic.No/Date:0910042270 07.06.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

18

Case No.:12/26/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00830/AM11/	RLA File :09/24/040/00093/AM11/	Lic.No/Date:0910042310 14.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Telmisartan	1 kg	1.	N-Methyl-O-Phenylendiamine dihydrochloride	0.74 kg
		2.	7-Methyl 2-Propyl 3H-Benzimidazole 5-Carboxylic Acid	0.75 kg
		3.	4-Bromo Methyl-Biphenyl 2-Carboxylic Acid Methyl Ester	0.87 kg
RA concerned may take further necessary action as per above decision of NC.				

19

Case No.:24/18/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00567/AM11/	RLA File :03/95/040/00196/AM11/	Lic.No/Date:0310579194 17.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Choline Bitartrate USP	1 kg	1.	L + Tartaric Acid	0.775 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 25.06.2010	Defer Date:26.04.2011
	Decision : Committee considered case as per agenda and observed that the firm has obtained the licence for export of Lamivudine (through Non-Infringing Process) and in terms of Public Notice No.29 dated 14.02.211, the new cases are to be considered by RA. As regards the instant case,			

Committee decided to call for Production and Consumption data certified by Central Excise Authority from the firm. Accordingly, the case was deferred for 26.04.2011.

21	Case No.:29/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00954/AM11/	RLA File :09/24/040/00082/AM11/	Lic.No/Date:0910042522 28.06.2010	Defer Date:29.03.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449 07.07.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

23

Case No.:14/16/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00530/AM11/	RLA File :09/24/040/00109/AM11/	Lic.No/Date:0910042643 08.07.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Telmisartan	1 kg	1.	1,4-Dimethyl-2-Propyl-1H,3H[2.5]-Dibenzimidazole	0.82 kg
		2.	4-Bromo Methyl-Biphenyl 2-Carboxylic Acid Methyl Ester	0.87 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC, Petrochemicals Division.			

26

Case No.:110/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01309/AM11/	RLA File :22/24/040/00016/AM11/	Lic.No/Date:2210010202 21.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:123/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01322/AM11/	RLA File :22/24/040/00015/AM11/	Lic.No/Date:2210010200 21.07.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:39/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00582/AM11/	RLA File :03/95/040/00277/AM11/	Lic.No/Date:0310584525 22.07.2010	
	Decision :Committee decided to close the case as the firm has surrendered the Advance Authorisation to RA for cancellation.			

29	Case No.:40/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00583/AM11/	RLA File :03/95/040/00278/AM11/	Lic.No/Date:0310584527 22.07.2010	
	Decision : Committee decided to close the case as the firm has surrendered the Advance Authorisation to RA for cancellation.			

30	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:106/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA	Meet No/Date:48/82-ALC4/2010	Status:Case
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	LTD	01.03.2011	Approved	
HQ File :01/82/050/01305/AM11/	RLA File :22/24/040/00021/AM11/	Lic.No/Date:2210010237 04.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

34

Case No.:10/48/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01653/AM11/	RLA File :03/94/040/00442/AM11/	Lic.No/Date:0310588092 17.08.2010		
Decision : : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 21.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2,2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	Defer Date:29.03.2011
	Decision :Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

36

Case No.:23/23/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00791/AM11/	RLA File :03/94/040/00249/AM11/	Lic.No/Date:0310589441 25.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.14010/111/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N Decyl Bromide	1 KG.	1.	Decyl Alcohol	0.777 kg
		2.	Liquid Bromine	0.393 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:29.03.2011
	Decision :Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:6/24/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
	HQ File :01/82/050/00806/AM11/	RLA File :03/94/040/00373/AM11/	Lic.No/Date:0310590944 06.09.2010		
	Decision : : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Ifosfamide	1 KG.	1.	SK-Int/3-(2-Chloroacetyl)-2[(2-Chloroethyl) Amino] Tetrahydro-2H-1,2,3-	1.734 kg

			Oxazeposphorine-2-Oxide	
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RA concerned may take further necessary action as per above decision of NC.

40	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:29.03.2011
	Decision :Committee decided to defer the case for 29.03.2011 for comments of Department of Pharmaceuticals.			

41

Case No.:11/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00811/AM11/	RLA File :03/94/040/00502/AM11/	Lic.No/Date:0310591355 07.09.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
(1S,3aR,6aS)-tert-Butyl Octahydrocyclopenta[C] Pyrrole-1-Carboxylic Acid Oxalate	1 kg	1.	3-Azabicyclo[3.3.0] Octane Hydrochloride	1.888 kg
		2.	CDX 656 Mono Amine Oxygenase (CDX 656 Lyophilised Enzyme (Powder)	0.21 kg
		3.	Catalase 25L (Enzyme)	0.100 kg
		4.	Tert-Butyl Acetate	4.18 kg
		5.	Isopropanol	3.792 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:12/24/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00812/AM11/	RLA File :03/95/040/00447/AM11/	Lic.No/Date:0310591500 08.09.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

			Meet No/Date:48/82-ALC4/2010	
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44	Case No.:70/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.	01.03.2011	Status:Case
	HQ File :01/82/050/01269/AM11/	RLA File :22/24/040/00042/AM11/	Lic.No/Date:2210010445 24.09.2010	Deferred Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

45

Case No.:100/40/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01299/AM11/	RLA File :09/24/040/00249/AM11/	Lic.No/Date:0910043644 24.09.2010		
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and in consultation with Technical Authority present in the meeting decided to ratify the norms as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg
RA Concerned may take further necessary action as per above decision of NC.				

46	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Deferred Defer Date:29.03.2011
	Decision :Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:141/40/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case
	HQ File :01/82/050/01340/AM11/	RLA File :09/24/040/00406/AM10/	Lic.No/Date:0910043680 28.09.2010	Deferred Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Deferred Defer Date:29.03.2011
	Decision :Committee decided to defer case for 29.03.2011 for comments of Department of C&PC.			

49	Case No.:20/28/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
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HQ File :01/82/050/00902/AM11/	RLA File :03/94/040/00567/AM11/	Lic.No/Date:0310594816 01.10.2010	
Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided to ratify the norms as per details below or as applied by the firm whichever is lower:-			
Export product	Export Qty.	Sl.No.	Import items
Imipenem & Cilastatin for Injection USP 500 mg	1 Vial	1.	Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate)
			Qty. allowed
			1023.488 mg/vial
RA Concerned may take further necessary action as per above decision of NC.			

50	Case No.:7/31/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00932/AM11/	RLA File :09/24/040/00288/AM11/	Lic.No/Date:0910043910 14.10.2010	
	Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Bisoprolol Fumarate	1 Kg.	1.	2-Iso Propoxy Ethanol
			2.	Acetone
			3.	Activated Carbon (Carbon Enoanticromos)
			4.	Iso Propyl Alcohol
			5.	Methanol (Methyl Alcohol)
			6.	Methylene Chloride
			7.	Para-Hydroxy Benzyl Alcohol
				Qty. allowed
				3.0936 kg
				0.627 kg
				0.021 kg
				0.47 kg
				1.00 kg
				4.036 kg
				1.203
RA Concerned may take further necessary action as per above decision of NC.				

51	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer the case for 22.03.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:17/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01216/AM11/	RLA File :09/24/040/00304/AM11/	Lic.No/Date:0910043904 14.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:60/40/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01259/AM11/	RLA File :09/24/040/00301/AM11/	Lic.No/Date:0910043933 15.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Bio-technology.			

54	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Deferred Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:29.03.2011
	Decision :Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:130/40/82-ALC4/2010	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved										
	HQ File :01/82/050/01329/AM11/	RLA File :03/95/040/00585/AM11/	Lic.No/Date:0310598207 21.10.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.14010/31/2004-Ch.II dated 14.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										

Chloroethoxy Acetamide/2-(2-Chloro Ethoxy) Acetamide	1 KG.	1.	2-(2-Chloro Ethoxy) Acetic Acid	1.10 kg
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RA concerned may take further necessary action as per above decision of NC.

59

Case No.:56/31/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00981/AM11/	RLA File :09/24/040/00308/AM11/	Lic.No/Date:0910044015 22.10.2010		
Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Benzyl 3(S)-Hydroxy Pyrrolidine (BHP)	1 kg	1.	L-Malic Acid	2.69 kg
		2.	Benzyl Amine	2.28 kg
		3.	Tetrahydro Furan	3.77 kg
		4.	Sodium Boro Hydride	2.26 kg
		5.	R-Mandelic Acid	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

60

Case No.:57/31/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00982/AM11/	RLA File :09/24/040/00296/AM11/	Lic.No/Date:0910044017 22.10.2010		
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 15/11 meeting held on 13.07.2010 and in light of SION A-2514 and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Trichlosan Oral Grade 60% Solution (VIV-L60) confirming the following specifications: 2,3,7,8 Tetra Chloro Dibenzofuran<1 PPT, 2,4,4 Trichloro-2-Amino Diphenyl Ether<0.01%, 2,4,4 Trichloro-2-Amino Diphenyl Ether<0.01%	1 Kg.	1.	2,4 Dichloro Phenol	1.80 kg
		2.	Perchloro Ethylene	6.00 kg
		3.	Sodium Nitrite	0.38 kg
RA Concerned may take further necessary action as per above decision of NC.				

61	Case No.:18/40/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED		Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01217/AM11/	RLA File :07/24/040/00283/AM11/		Lic.No/Date:0710074995 22.10.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/64/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-3A, 4-Dihydro-6-(2 Fluorophenyl)-1-Methyl-3H-Imidazo(1,5-A)(1,4) Benzodiazepine	1 Kg.	1.	2-Amino Methyl-7-Chloro-2-3-Dihydro-5-(2-Fluorophenyl) 1H-1,4 Benzodiazepine Dimaleate	2.52 kg
		2.	Triethyl Ortho Acetate	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

62	Case No.:3/32/82-ALC4/2010	Party Name:ANUH PHARMA LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00985/AM11/	RLA File :03/94/040/00649/AM11/	Lic.No/Date:0310598571 25.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693 26.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:2/32/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00984/AM11/	RLA File :07/24/040/00286/AM11/	Lic.No/Date:0710075068 27.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

68

Case No.:50/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01249/AM11/	RLA File :03/94/040/00679/AM11/	Lic.No/Date:0310598966 27.10.2010	Defer Date:22.03.2011	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Potassium Chloride Extended Release Capsules 750 mg/Potassium Chlor ER Caps USP 750 mg (Pack Size 100 Capsules Each) Each Extended Release Capsule contains: Potassium Chloride USP 750 mg	1 No.	1.	Potassium Chloride USP	765 mg/Cap.
		2.	Citric Acid (Monohydrate USP)	10.00 mg/cap.
		3.	Dibutyl Sebacate NF	12.00 mg/cap
		4.	Ethanol USP 99.9%	2.62 ml/cap
		5 to 8	Bottles, CRC and Screw Caps etc.	Relevant as per packing policy
Potassium Chloride Extended Release Capsules 750 mg/Potassium Chlor ER Caps USP 750 mg (Pack Size 500 Capsules Each) Each Extended Release Capsule contains: Potassium Chloride USP 750 mg	1 No.			

RA concerned may take further necessary action as per above decision of NC.

69	Case No.:7/32/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/00989/AM11/	RLA File :03/94/040/00657/AM11/	Lic.No/Date:0310599277 28.10.2010	Defer Date:
	Decision : : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg
		2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg
		3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

70	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

71	Case No.:140/40/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01339/AM11/	RLA File :05/23/040/00179/AM11/	Lic.No/Date:0510275915 28.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

73

Case No.:1/33/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/00995/AM11/	RLA File :09/24/040/00121/AM11/	Lic.No/Date:0910044100 02.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/09 meeting held on 08.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro Methyl-3-Methyl-4-(2,2,2-Trifluoro Ethoxy) Pyridine Hcl (Lansoprazole Chloro)	1 kg	1.	2,3-Lutidine	0.79 kg
		2.	2,2,2-Trifluoro Ethanol	0.915 kg
		3.	Methylene Di-Chloride	1.68 kg
RA concerned may take further necessary action as per above decision of NC.				

74

Case No.:36/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01235/AM11/	RLA File :03/94/040/00694/AM11/	Lic.No/Date:0310600270 04.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Darunavir Hydrate	1 Kg.	1.	Potassium Borohydride	0.29 kg
		2.	(3aR, 4S, 6aS)—4-Methoxy-Tetrahydro-Furo [3,4-b]Furan-2-One [DN-Furanone)	0.606 kg
		3.	N,N-Disuccinimidyl Carbonate	0.90 kg
		4.	(2R,3S)-N-(3-Amino-2-Hydroxy-4-Phenylbutyl) -N-Isobutyl-4-Amino-Benzenesulfonamide (DN-Sulfonamide)	1.09 kg
RA concerned may take further necessary action as per above decision of NC.				

75	Case No.:1/34/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01007/AM11/	RLA File :09/24/040/00335/AM11/	Lic.No/Date:0910044198 10.11.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer the case for 15.03.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:13/40/82-ALC4/2010	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01212/AM11/	RLA File :03/94/040/00680/AM11/	Lic.No/Date:0310601101 12.11.2010	Defer Date:26.04.2011
	Decision :Committee decided to call for a copy of DML from the firm. Accordingly, case was deferred for 26.04.2011.			

78	Case No.:91/40/82-ALC4/2010		Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01290/AM11/		RLA File :11/24/040/00025/AM11/		Lic.No/Date:1110023538 15.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/275/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:35/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
HQ File :01/82/050/01234/AM11/	RLA File :03/94/040/00741/AM11/	Lic.No/Date:0310601510 16.11.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atazanavir Sulphate	1 Kg.	1.	1-[4-(Pyridine-2-yl)Phenyl]-5(S)-2,5-Bis [Tert-Butyloxycarbonyl]-Amino]-4(S)-Hydroxy-6-Phenyl-2-Azahexane (DIBOC Compound)	1.00 kg
		2.	N-Methoxy Carbonyl-L-Tert-Leucine (MOC Tertleucine)	0.933 kg
		3.	1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride (EDC. Hcl)	0.79 kg

RA concerned may take further necessary action as per above decision of NC.

80	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

81	Case No.:5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/	Lic.No/Date:3410028630 22.11.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

82

Case No.:5/36/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01043/AM11/	RLA File :05/23/040/00219/AM11/	Lic.No/Date:0510277735 24.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.14010/82/2010-Ch.II dated 04.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-Amino Methyl Pyridine	1 KG.	1.	3-Cyanopyridine	1.13 kg
RA concerned may take further necessary action as per above decision of NC.				

83

Case No.:8/36/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01046/AM11/	RLA File :02/24/040/00149/AM11/	Lic.No/Date:0210151007 24.11.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PapaverineHcl BP	1 Kg.	1.	Papaverine Crude	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:28/40/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01227/AM11/	RLA File :09/24/040/00355/AM11/	Lic.No/Date:0910044427 24.11.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

85	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:9/36/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01047/AM11/	RLA File :09/24/040/00311/AM11/	Lic.No/Date:0910044459 25.11.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

	3.	Dimethyl Formamide	4.117 kg
	4.	Toluene	1.058 kg
	5.	Diethyl p-Toluene Sulphonyloxy Methyl Phosphonate	2.025 kg
	6.	Hydrobromic Acid 48%	6.54 kg
	7.	Methylene Chloride	7.84 kg
	8.	Chloromethyl Isopropyl Carbonate	2.0867 kg
	9.	N-Methyl-2-Pyrrolidone	3.92 kg
RA Concerned may take further necessary action as per above decision of NC.			

91

Case No.:27/40/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01226/AM11/	RLA File :09/24/040/00367/AM11/	Lic.No/Date:0910044483 26.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 kg	1.	R-9-(2-Phosphonyl Methoxy Propyl)-Propyl) Adenine	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N-Methyl-2-Pyrrolidone	3.297 kg
RA concerned may take further necessary action as per above decision of NC				

92	Case No.:136/40/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01335/AM11/	RLA File :02/24/040/00151/AM11/	Lic.No/Date:0210151146 26.11.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:31/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01230/AM11/	RLA File :03/95/040/00675/AM11/	Lic.No/Date:0310603466 29.11.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:16/48/82-ALC4/2010		Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01659/AM11/		RLA File :03/95/040/00651/AM11/		Lic.No/Date:0310603721	Defer

30.11.2010

Date:29.03.2011

Decision : Committee decided to defer case for 29.03.2011 for comments of Department of C&PC, Petrochemicals Division.

95

Case No.:14/48/82-ALC4/2010		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:48/82-ALC4/2010 01.03.2011		Status:Case Approved	
HQ File :01/82/050/01657/AM11/		RLA File :09/24/040/00356/AM11/		Lic.No/Date:0910044518 01.12.2010			
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Simvastatin		1 Kg.	1.	Lovastatin		1.39 kg	
			2.	2,4-Di-tertiary Butyl Phenol		0.030 kg	
			3.	Imidazole		0.58 kg	
			4.	Tertiary Butyl Dimethyl Chlorosila		0.81 kg	
			5.	2,2-Dimethyl Butyl Chloride		0.97 kg	
			6.	4-Dimethyl Butyl Chloride		0.030 kg	
RA concerned may take further necessary action as per above decision of NC.							

96

Case No.:15/48/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01658/AM11/	RLA File :09/24/040/00360/AM11/	Lic.No/Date:0910044517 01.12.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)	1 Kg.	1.	Methylene Dichloride (MDC)	5.30 kg
		2.	Vincelactum	1.495 kg
		3.	Pyridine	1.923 kg
		4.	Sodium Boro Hydride (SBH)	0.22 kg
		5.	Methanol	4.88 kg
		6.	D-Tartaric Acid	1.089 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:2/40/82-ALC4/2010		Party Name:MEDREICH LIMITED		Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01201/AM11/		RLA File :07/24/040/00346/AM11/		Lic.No/Date:0710075813 02.12.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Paserix Forte Oral Solution 200 ml (32000 Nos) [Each 5 ml contains: Cyproheptadine Hcl 1.5 mg + Carnitine Hcl 150 mg + Lysine Hcl 150 mg + Thiamine Hcl 10 mg + Pyridoxine Hcl 10 mg + Cyanocobalamin 100 mcg] 321.60 mg/5 ml	411.648 kg	1.	Carnitine Hcl BP/USP/EP/IH	195.84 kg

RA concerned may take further necessary action as per above decision of NC.

98

Case No.:20/40/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01219/AM11/	RLA File :03/94/040/00755/AM11/	Lic.No/Date:0310604218 02.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethyl Ethyl-6-(2-[2-(4-Fluorophenyl)-5-(1,Methylethyl)-3-Phenyl-4[(Phenylamino)]Carbonyl]-1H-Pyrrol-1-yl)Ethyl-2,2-Dimethyl-1,3-Dioxan-4-Acetate	1.00 kg
		2.	4-Fluoro-9-(2-Methyl-1-Oxopropyl)-9-Oxo-N,Beta Diaphenyl Benzenebutanamide	1.15 kg
RA concerned may take further necessary action as per above decision of NC.				

99	Case No.:13/48/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01656/AM11/	RLA File :09/24/040/00329/AM11/	Lic.No/Date:0910044574 06.12.2010	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:10/43/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
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HQ File :01/82/050/01473/AM11/	RLA File :09/24/040/00403/AM11/	Lic.No/Date:0910044668 13.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lisinopril	1 Kg.	1.	N2-[(1S)-Ethoxy Carbonyl-3-PhenylPropyl]-N6-Trifluoroacetyl-L-Lysine	1.92 kg
		2.	L-Proline	0.927 kg
		3.	N,N-Carbonyldiimidazole	0.400 kg
		4.	Methanol	2.82 kg
		5.	Methylene Chloride	9.59 kg
		6.	Isopropyl Alcohol	3.80 kg
RA concerned may take further necessary action as per above decision of NC.				

101

Case No.:11/43/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01474/AM11/	RLA File :09/24/040/00411/AM11/	Lic.No/Date:0910044666 13.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 08.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Quetiapine Hemifumarate	1 kg	1.	1-[2-(2-Hydroxyethoxy)Ethyl]Piperazine	0.714 kg
		2.	Toluene	1.40 kg
		3.	Methanol	1.06 kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:10/44/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01509/AM11/	RLA File :31/24/040/00178/AM11/	Lic.No/Date:3110045863 13.12.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

103	Case No.:12/44/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01511/AM11/	RLA File :31/24/040/00133/AM11/	Lic.No/Date:3110045861 13.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of			

HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acetyl Anisole	1 KG.	1.	Phenol	0.885 kg
		2.	Caustic Soda Lye	0.440 kg
		3.	Dimethyl Sulfate	0.680 kg

RA concerned may take further necessary action as per above decision of NC.

104

Case No.:37/44/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01536/AM11/	RLA File :31/24/040/00187/AM11/	Lic.No/Date:3110045874 13.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acetyl Anisole	1 KG.	1.	Phenol	0.885 kg
		2.	Caustic Soda Lye	0.440 kg
		3.	Dimethyl Sulfate	0.680 kg
RA concerned may take further necessary action as per above decision of NC.				

105

Case No.:73/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
HQ File :01/82/050/01272/AM11/	RLA File :17/24/040/00086/AM09/	Lic.No/Date:1710003611 14.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

106

Case No.:7/40/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01206/AM11/	RLA File :09/24/040/00414/AM11/	Lic.No/Date:0910044683 15.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-(2-Amino-4,6-Dichloro Pyrimidin-5-YL)-Fromamide	1 Kg.	1.	2,5-Diamino-4, 6-Hydroxy Pyrimidine Hcl	1.72 kg
		2.	N,N-Dimethyl Formamide	0.58 kg
		3.	Chloroform	3.89 kg

RA concerned may take further necessary action as per above decision of NC.

107	Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:74/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01273/AM11/	RLA File :17/24/040/00165/AM08/	Lic.No/Date:1710003615 15.12.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

109	Case No.:62/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01261/AM11/	RLA File :03/95/040/00719/AM11/	Lic.No/Date:0310606819 16.12.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

110	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

111	Case No.:65/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01264/AM11/	RLA File :09/24/040/00417/AM11/	Lic.No/Date:0910044738 16.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

112	Case No.:75/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01274/AM11/	RLA File :17/24/040/00045/AM09/	Lic.No/Date:1710003616 16.12.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

113	Case No.:9/48/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:48/82-ALC4/2010	Status:Case
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		01.03.2011	Deferred
HQ File :01/82/050/01652/AM11/	RLA File :03/95/040/00715/AM11/	Lic.No/Date:0310606750 16.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

114	Case No.:71/40/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01270/AM11/	RLA File :09/24/040/00354/AM11/	Lic.No/Date:0910044743 20.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.				

115	Case No.:76/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01275/AM11/	RLA File :17/24/040/00033/AM10/	Lic.No/Date:1710003624 20.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.				

116	Case No.:142/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01341/AM11/	RLA File :17/24/040/00167/AM08/	Lic.No/Date:1710003626 21.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.				

117	Case No.:143/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01342/AM11/	RLA File :17/24/040/00153/AM08/	Lic.No/Date:1710003627 21.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.				

118	Case No.:32/44/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved													
	HQ File :01/82/050/01531/AM11/	RLA File :31/24/040/00188/AM11/	Lic.No/Date:3110046108 23.12.2010														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Monomethyl Ether of Hydroquinone MEHQ</td><td rowspan="2">1 KG.</td><td>1.</td><td>Phenol</td><td>1.19 kg</td></tr> <tr> <td>2.</td><td>Dimethyl Sulphate</td><td>0.640 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Monomethyl Ether of Hydroquinone MEHQ	1 KG.	1.	Phenol	1.19 kg	2.	Dimethyl Sulphate	0.640 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Monomethyl Ether of Hydroquinone MEHQ	1 KG.	1.	Phenol	1.19 kg													
		2.	Dimethyl Sulphate	0.640 kg													

		3.	Caustic Soda Flakes	0.415 kg
		4.	Hydrogen Peroxide (50%)	0.610 kg
		5.	Acetone	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

119

Case No.:8/48/82-ALC4/2010		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
HQ File :01/82/050/01651/AM11/		RLA File :09/24/040/00424/AM11/		Lic.No/Date:0910044887 24.12.2010	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Bicalutamide	1 KG.	1.	N-[(4-Cyano-3-Trifluoromethyl)methyl]-2-Methyl Oxirane Carboxamide	1.11 kg	
		2.	4-Fluorobenzothiol	0.50 kg	
RA concerned may take further necessary action as per above decision of NC.					

120

Case No.:20/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED		Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
HQ File :01/82/050/01368/AM11/	RLA File :09/24/040/00430/AM11/		Lic.No/Date:0910044915 27.12.2010	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Amino-5-Chloro-2,2,2-Trifluoro Acetophenone	1 KG.	1.	4-Chloro-2-Trifluoro Acetylaniline Hydrochloride Hydrate	1.24 kg
		2.	Methanol	0.70 kg
		3.	Methylene Chloride	0.77 kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:21/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01369/AM11/	RLA File :09/24/040/00429/AM11/	Lic.No/Date:0910044916 27.12.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide	1 KG.	1.	2-Chloro Nicotinic Acid	0.777 kg
		2.	Thionyl Chloride	1.00 kg
		3.	Dimethyl Formamide	3.88 kg
		4.	Malononitrile	0.724 kg
		5.	Toluene	2.42 kg
		6.	Phosphorous Oxychloride	2.49 kg
		7.	Methylene Chloride	2.61 kg
		8.	Dimethyl Sulfoxide	1.40 kg
		9.	Sodium Hydroxide	1.20 kg
		10.	Pyridine	0.405 kg

RA concerned may take further necessary action as per above decision of NC.

122	Case No.:16/44/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01515/AM11/	RLA File :03/94/040/00851/AM11/	Lic.No/Date:0310608261 28.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

123	Case No.:27/44/82-ALC4/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01526/AM11/	RLA File :03/95/040/00788/AM11/	Lic.No/Date:0310608152 28.12.2010	Defer Date:26.04.2011
	Decision :Committee decided to call for purity of import and export items and process details from the firm. Accordingly, case was deferred for 26.04.2011.			

124

Case No.:25/44/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01524/AM11/	RLA File :52/24/040/00028/AM11/	Lic.No/Date:5210033299 05.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.II dated 27.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid	1 Kg.	1.	K Acid	2.500 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:15/44/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01514/AM11/	RLA File :03/94/040/00887/AM11/	Lic.No/Date:0310609857 06.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

126

Case No.:14/44/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01513/AM11/	RLA File :03/94/040/00892/AM11/	Lic.No/Date:0310610020 07.01.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atazanavir Sulphate	1 Kg.	1.	1-[4-(Pyridine-2-yl)Phenyl]-5(S)-2,5-Bis [Tert-Butyloxycarbonyl)-Amino]-4(S)-Hydroxy-6-Phenyl-2-Azahexane (DIBOC Compound)	1.00 kg
		2.	N-Methoxy Carbonyl-L-Tert-Leucine (MOC Tertleucine)	0.933 kg
		3.	1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride (EDC. Hcl)	0.79 kg
RA concerned may take further necessary action as per above decision of NC.				

127	Case No.:33/44/82-ALC4/2010		Party Name:CLARION DRUGS LTD.,		Meet No/Date:48/82-ALC4/2010 01.03.2011		Status:Case Approved	
	HQ File :01/82/050/01532/AM11/		RLA File :50/24/040/00023/AM11/		Lic.No/Date:5010000500 13.01.2011			
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	3-Hydroxy Acetophenone 99% Assay Value		1 Kg.	1.	Acetophenone 99.5 Assay Value		2.37 kg	
RA concerned may take further necessary action as per above decision of NC.								

128	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
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HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695 19.01.2011	Defer Date:26.04.2011
Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC, Petrochemicals Division.			

129

Case No.:2/44/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01501/AM11/	RLA File :03/94/040/00901/AM11/	Lic.No/Date:0310611746 19.01.2011		
Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg
		2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg
		3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg
RA concerned may take further necessary action as per above decision of NC.				

130

Case No.:3/44/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01502/AM11/	RLA File :03/95/040/00797/AM11/	Lic.No/Date:0310611792 19.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Stero MEA (Mono Ethanol Amine Purity 99%)	1 kg	1.	Mono Ethanol Amine (Purity 90%)	1.11 kg
Stero Co 300 (BG) (Polyoxyethylene Ricinoleic Acid 40 Mole Ethoxylate	1 kg	1.	Ethylene Oxide	0.667 kg
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:35/44/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01534/AM11/	RLA File :09/24/040/00421/AM11/	Lic.No/Date:0910045225 25.01.2011	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

132	Case No.:36/44/82-ALC4/2010	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01535/AM11/	RLA File :09/24/040/00480/AM11/	Lic.No/Date:0910045226 25.01.2011	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

133	Case No.:1/48/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01644/AM11/	RLA File :24/24/040/00014/AM11/	Lic.No/Date:2410030871 14.02.2011	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

134

Case No.:4/48/82-ALC4/2010	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved	
HQ File :01/82/050/01647/AM11/	RLA File :03/95/040/00901/AM11/	Lic.No/Date:0310615898 14.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2010-Ch.II dated 09.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dimethyl 2,3 Dinitro Butane	1 kg	1.	2-Nitro Propane	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

135	Case No.:5/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01648/AM11/	RLA File :03/94/040/00428/AM10/	Lic.No/Date:0310615980 14.02.2011	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

136	Case No.:6/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Deferred
	HQ File :01/82/050/01649/AM11/	RLA File :03/94/040/00124/AM10/	Lic.No/Date:0310615982 14.02.2011	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

137	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS	Meet No/Date:48/82-ALC4/2010	Status:Case
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	LTD	01.03.2011	Deferred
HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:26.04.2011
Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

138	Case No.:2/48/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01645/AM11/	RLA File :13/24/040/00036/AM11/	Lic.No/Date:1310034609 15.02.2011	
Decision :Committee decided to close the case as the Advance Authorisation has been issued under para 4.7.1 of HBP.				

139	Case No.:3/48/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01646/AM11/	RLA File :13/24/040/00035/AM11/	Lic.No/Date:1310034610 15.02.2011	
Decision : Committee decided to close the case as the Advance Authorisation has been issued under para 4.7.1 of HBP.				

140	Case No.:11/48/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01654/AM11/	RLA File :13/24/040/00034/AM11/	Lic.No/Date:1310034611 15.02.2011	
Decision : Committee decided to close the case as the Advance Authorisation has been issued under para 4.7.1 of HBP.				

141	Case No.:12/48/82-ALC4/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved										
	HQ File :01/82/050/01655/AM11/	RLA File :02/24/040/00200/AM11/	Lic.No/Date:0210154872 15.02.2011											
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 15/82 meeting held on 13.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Benzene (from Olefin Complex)</td><td>1 MT</td><td>1.</td><td>Naphtha</td><td>1.194 MT</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.Outside Agenda-1	M/S Amines & Plasticizers Ltd.
Norms Committee Meeting No.48/11	F.No.01/83/050/01084/AM08/DES-III F.No.01/83/050/00958/AM08/DES-III F.No.01/82/050/00251/AM09/DES-III

	F.No.01/82/050/00364/AM11/DES-III F.No.01/82/050/00611/AM11/DES-III
Meeting Date:01.03.2011	RA F.No.03/94/040/00567/AM08 RA F.No.03/94/040/00478/AM08 RA F.No.03/94/040/01217/AM08 RA F.No.03/94/040/00066/AM11 RA F.No.03/94/040/00391/AM11
Adv.Lic.No.0310441545 dated 31.08.2007 Adv.Lic.No.0310439186 dated 10.08.2007 Adv.Lic.No.0310463452 dated 03.03.2008 Adv.Lic.No.0310573855 dated 12.05.2010 Adv.Lic.No.0310595070 dated 04.10.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Aminosol CST 115” without any other change in the earlier decisions of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-2	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/050/00724/AM11/DES-III
Meeting Date:01.03.2011	RA F.No.03/95/040/00213/AM11
Adv.Lic.No.0310582826 dated 09.07.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to enhance the quantity of Gentamycin Sulphate to the extent of 25.704 mg/15 gram tube and 51.408 mg/30 mg tube without any other change in the decision taken in 26/82 meeting held on 28.09.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-3	M/S Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No.48/11	F.No.01/82/050/01131/AM09/DES-III
Meeting Date:01.03.2011	RA F.No.03/95/040/00570/AM09
Adv.Lic.No.0310489322 dated 07.10.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “2-(3-Amino Benzamido) Ethylsulfonl Ethyl Hydrogensulfate (Samba Amine or Samba- OR XE Base” without any other change in the decision taken in 35/82 meeting held on 25.11.2008. RA concerned may take further necessary action as per above decision of NC.	